

National Company Law Tribunal

Allahabad Bench

CP NO. 40/ALD/2017,
CA 176/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE COMPANY: Shahjahanpur Club Pvt Ltd

SECTION OF THE COMPANIES ACT: 97 of the companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ANIL KUMAR	PCS	Proposed Party	Jagjeet
2.	Ankit Kr. Singh	PCS	Petitioner	Ankit

CP No.40/ALD/2017, CA No.176/2017

Sh. Ankit Kumar Singh, PCS for the petitioner. Sh. Anil Kumar,
PCS for the third party.

The case is taken up for the pronouncement of order in respect of
CA No.176/2017 for impleadment of a third party namely Sh. Jagjeet
Singh Matta. However, before pronouncing the appropriate order on the
impleadment application, this court is of the view that some more
clarification is required from the office of the ROC, Kanpur as being a
formal respondent to the present company petition as well as from the
office of the Honorary President and Secretary of the respondent
club/company i.e. District Magistrate, Shahjahanpur and Superintendent
of Police in order to offer them a reasonable opportunity of being heard
before passing an appropriate order. A detail order in respect such
clarification sought for is recorded separately. A copy of this order be
communicated to the office of the Advocate General, State of U.P.,
Registrar of Companies, Kanpur and further to office of the District
Magistrate, Shahjahanpur and Superintendent of Police for information.

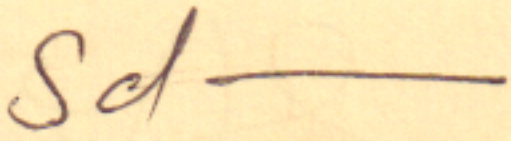
That apart the petitioner in the main company petition as well as the applicant in the present CA No.176/2017 are hereby directed to send a copy of their respective pleading to the office of the Collector, Superintendent of Police, Shahjahanpur for their information and offer their comments thereon, if any.

It is further stated that such comments of District Magistrate and Superintended of Police, Shahjahanpur, if they willing so to be submitted in this Court latest by 10th November, 2017 and by serving advance copy thereof to the counsel for the opposite party, until and unless a privilege for dissemination/disclosing of information is claimed for. The ROC Kanpur is also granted a liberty to file a formal reply to the present company petition as being one of the respondent in the present company petition.

The matter be listed on 10.11.2017.

Dated:16.10.2017

Typed by:
Mohd. Zaid


H.P. Chaturvedi,
Member (Judicial)